

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH AT PUNE**

**ORIGINAL APPLICATION NO. 147 OF 2023**

Irfan Shermamad Bloch & Ors.

... Applicants

Versus

Union of India & Ors.

... Respondents

**INDEX**

Sr. No.	Annexure	Particular	Page
1.	--	Reply on behalf of Respondents No. 10 and 11.	1-11
2.	--	Copies of the Authority Letters in favor of Vipul Balvantbhai Makadiya dated 23.06.2025.	12-13
3.	A	A copy of the notification dated 28.12.2017 issued by Ministry of Environment, Forest and Climate Change.	14-19
4.	B	A copy of the Order dated 12.7.2017 passed by the Ministry of Environment, Forest and Climate Change.	20-30

Date : 13.12.2025  
Place: Ahmedabad

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH AT PUNE.**

**ORIGINAL APPLICATION NO. 147 OF 2023**

Irfan Shermamad Bloch & Ors. ... Applicants

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**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NOS. 10  
AND 11.**

I, Vipul Balvantbhai Makadiya, son of Shri Balvantbhai Makadiya, aged about 45 years, Manager (Project Development), having office at 349/B, Road No 04, Green City, Ranjit Sagar Road, Jamnagar, Gujarat - 361005, do hereby solemnly affirm and state as under:

1. I am the Authorised Signatory of Respondent Nos. 10 and 11 (hereinafter referred to as the "Answering Respondents"). I state and submit that I have perused the memo of the Original Application No. 147 of 2023 with annexures thereto filed by the Applicants herein. I am conversant with the facts and circumstances leading to the filing of present affidavit in reply and being authorised, I am competent to depose to what is stated hereunder.

2. At the outset, I deny all statements, averments, contentions and allegations made by the Applicants in the present application. The



*[Handwritten Signature]*

Answering Respondents should not be deemed to have admitted any of the averments, contentions or allegations made by the Applicants merely because the same have not been specifically dealt with herein. The Answering Respondents are not filing a paragraph wise reply to the application due to the vague and incomprehensible application but crave liberty of this Hon'ble Tribunal to file a further affidavit dealing with the application in a paragraph wise manner.

3. The Answering Respondents submit that the present application suffers from the vice of misjoinder of parties. The Applicants have improperly joined the Answering Respondents in the present application without any evidence linking it to the alleged violations. It is submitted that the Answering Respondents don't have any wind turbines and/or wind farms projects in Bhojpara Vidi, Taluka Wankaner, District Morbi, Gujarat, as alleged or otherwise. Further, as per the law laid down by the Hon'ble Supreme Court, the environmental violations must be directly attributable to the alleged violator, necessitating clear evidence of causation and in the absence of an obvious connecting link, no liability can be imposed on any party. In the present case, the Applicants have failed to produce any credible evidence directly implicating the Answering Respondents. Therefore, the Answering Respondents have been made Respondents in the present application without any specific cause of action against them and without verifying the details of ownership of wind farm projects and such action on part of the Applicants tantamount to

*B. Rajput*





3

harassment and abuse of the process of law. Thus, the Answering Respondents, being improperly joined, are liable to be deleted as the party Respondents in the present application.

4. Without prejudice to the aforesaid, the Answering Respondents state and submit that the present application is barred by the law of limitation, more particularly, Section 14(3) of the National Green Tribunal Act, 2010 (hereinafter referred to as the “NGT Act”), which provides that no application for adjudication of a dispute shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute first arose. In the present case, the cause of action first arose when the land in and around ‘Rampara Vidi Abhyaran’ was given on lease by the State Government, i.e., on 17.2.2020 (Annexure K-1 and Annexure K-2). However, the present application has been affirmed and filed in the year 2023, i.e., approximately 3 years after the cause of action first arose. Therefore, only on the basis of being barred by limitation, the present application deserves to be dismissed with exemplary cost.

5. Without prejudice to the aforesaid, the Answering Respondents submit that the Applicants have made sweeping allegations against “private Respondents”, i.e., Respondent Nos. 9 to 12, grouping multiple entities without distinguishing specific actions by the Answering Respondents and without providing details of the wind



4

farm project and the details of the land qua the Answering Respondents. Further, no documentary evidence corroborating the allegations have been produced by the Applicants and majority of the documents annexed to the present application do not pertain to the allegations made by the Applicants. Such generalized and vague allegations cannot form the basis for legal action against the Answering Respondents, and the present application deserves to be dismissed on this ground alone.

6. Without prejudice to the aforesaid, the Answering Respondents state and submit that the reliefs sought in the present application do not fall within the ambit of this Hon'ble Tribunal. It is a well settled principle of law that the Hon'ble National Green Tribunal being a creation of the NGT Act is bound by the parent Act. A perusal of the NGT Act, more particularly, Schedule 1 of the NGT Act, specifies the statutes with respect to which this Hon'ble Tribunal has jurisdiction. The lease has been granted by the State Government in exercise of its revenue jurisdiction, which cannot be called into question by this Hon'ble Tribunal. Therefore, it is pertinent to note that the relief seeking cancellation of lease would not fall in the domain of this Hon'ble Tribunal and thus, this Hon'ble Tribunal ought not to entertain the present application as the Applicants ought to have approached the appropriate forum seeking the reliefs as prayed for in the present application.

A handwritten signature in blue ink, appearing to be 'B. Rajput'.



5

7. Without prejudice to the aforesaid and assuming that the present application is maintainable, the Answering Respondents submit that the act of constructing, installing and operating a windmill, being a renewable resource, in the Eco Sensitive Zone is not only permitted but is a promoted activity, which is evident from the perusal of the table at Serial No. 4 of the Notification dated 28.12.2017 issued by the Ministry of Environment, Forests and Climate Change – Respondent No. 1. A copy of the notification dated 28.12.2017 is annexed hereto and marked as **Annexure R1**.
8. The Answering Respondents state and submit that the Notification S.O. 4108(E) dated 28.12.2017 issued by the Ministry of Environment, Forests and Climate Change lists down the names of villages which come within the ESZ around Rampara Sanctuary and it is hereby stated that the Answering Respondents do not own or operate any windmills in any of the villages mentioned in this notification.
9. Without prejudice to what is stated hereinabove, the Answering Respondents submit that although they themselves do not have any wind farm projects in any of those villages, Continuum Trinethra Renewables Private Limited (hereinafter referred to as “CTRPL”) which is an affiliate company to the Answering Respondents, but has not been made a party in the present case, operates 10 windmills in Bhojpara Vidi village. However, it is pertinent to note that as recorded



in the report of the Joint Committee constituted pursuant to the directions of this Hon'ble Tribunal, no violation or contravention of any law has been recorded at the sites, let alone be attributed to CTRPL. CTRPL has duly obtained all requisite No Objection Certificates from the forest authorities before commencing the project in Bhojpara, which is also evident from the Joint Committee Report. Therefore, the present petition is liable to be dismissed on this ground alone.

10. The Answering Respondents submit that, as recorded in the findings of the Joint Committee, while 10 windmills of CTRPL are located within the eco-sensitive zone of the Rampara Wildlife Sanctuary, not a single windmill has been installed inside the sanctuary itself, contrary to the allegations made. The windmills have been erected strictly in accordance with all requisite permissions, sanctions, and approvals granted by the competent statutory and regulatory authorities. All stages of development, including land use approvals, commissioning, and operational clearances have been undertaken in full compliance with the applicable laws, rules, and regulations. The project continues to remain compliant with all legal and regulatory requirements. Moreover, there is no reported instance of the death of any bird or animal, nor any illegal tree cutting or illegal mining, as alleged in the application. The allegations levelled by the Applicants, being unsupported by any documentary evidence or credible material, are frivolous and merit no consideration.



7



11. The Answering Respondents submit that the Joint Committee has recorded statements of various authorities for the purpose of assessing the veracity of the allegations levelled by the Applicants. The gist of those statements is summarised as under:
- a) Talati-cum-Mantri, Village Vidi Bhojpara: As per the statement of the Talati-cum-Mantri there were no instances of death of any birds or animals or illegal tree cutting or illegal mining, as alleged by the Applicants. (*Annexure I of the Joint Committee Report*)
- b) Circle Officer – 2, Wankaner: As per the statement of the Circle Officer, the windmills have been erected as per the rules and policies of the Government, and no harm has been caused to the wildlife. (*Annexure J of the Joint Committee Report*)
- c) Range Forest Officer: As per the statement of Range Forest Officer, there is no windmill inside the Rampara Wildlife Sanctuary, as alleged by the Applicants. Further, the allegations of the Applicants that wildlife has been disturbed and are moving towards human habitation due to installation of the windfarms is also found to be incorrect and baseless, since there are no significant wildlife movement corridors in the windmill areas. (*Annexure K of the Joint Committee Report*)

*B. Prasad*

8



12. The Answering Respondents submit that a plain reading of the Joint Committee Report clearly demonstrates that CTRPL has installed the windmills after obtaining all requisite approvals and complying with the applicable statutory requirements, including the approval of the Collector, the Gujarat Energy Development Agency (GEDA), the Principal Chief Conservator of Forests and Chief Wildlife Warden, Gujarat, as well as adherence to the Gujarat Wind Power Policy dated 02.08.2016 issued by the Energy and Petrochemicals Department. Accordingly, the Applicants' allegation that no permissions were obtained is wholly unfounded.
13. The Answering Respondents submit that the Applicants have further alleged that environmental clearances were not obtained for the establishment of the wind farm projects. Without prejudice to the fact that the Answering Respondents do not have any wind farm projects in Bhojpara Vidi, it is submitted that, as per the Ministry of Environment, Forest and Climate Change, wind energy projects, being clean energy initiatives, are exempt from the requirement of obtaining Environmental Clearance under the Environment Impact Assessment (EIA) Notification, 2006. A copy of the order 12.7.2017 is annexed hereto and marked as **Annexure R2**.
14. The Answering Respondents crave leave to add, alter, amend and/or modify this affidavit in reply, if and when necessary, at the time of hearing of the present application and further crave leave to submit a

9

further affidavit to refute any of the allegations of the Applicants and if found necessary by this Hon'ble Tribunal.

15. In light of what is stated hereinabove, the Original Application No. 147 of 2023 is liable to be dismissed with exemplary costs and the Answering Respondents are liable to be deleted as the parties' Respondents in the present application, being improperly joined and having no connection with the allegations made in the present application.



[FOR RESPONDENT NOS. 10 & 11]





10

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH AT PUNE.**

**ORIGINAL APPLICATION NO. 147 OF 2023**

Irfan Shermamad Bloch & Ors. ... Applicants

Versus

Union of India & Ors. ... Respondents

**AFFIDAVIT IN SUPPORT OF THE REPLY OF RESPONDENT NOS.**

**10 AND 11 TO ORIGINAL APPLICATION NO. 147 OF 2023.**

I, Vipul Balvantbhai Makadiya, son of Shri Balvantbhai Makadiya, aged about 45 years, Manager (Project Development), having my office at 349/B, Road No 04, Green City, Ranjit Sagar Road, Jamnagar, Gujarat - 361005, do hereby solemnly affirm and state as under:

1. I am the Authorised Representative of Trinethra Wind and Hydro Power Private Limited – Respondent No. 10 and Renewable Trinethra Private Limited – Respondent No. 11. I am aware of the facts of the case and have been authorised to swear this affidavit on behalf of Respondent Nos. 10 and 11.
2. I hereby verify and state that the contents of Paragraphs No. 1(part), 8(part) and 9(part) of the accompanying reply is true to my knowledge and belief, the contents of Paragraphs No. 1(part), 2, 5(part), 7(part), 8(part), 9(part) and 10 to 13 of the accompanying reply is based on

*V B Makadiya*

11



information and record, which I believe to be true and the contents of Paragraphs No. 3, 4, 5(part), 6, 7(part), 14 and 15 of the accompanying reply are legal submissions.

- 3. The documents annexed with the affidavit in reply are the true copies of their original.

Solemnly affirmed at Ahmedabad on this 13<sup>th</sup> day of December 2025.



*[Signature]*

DEPONENT

**VERIFICATION**

I, Vipul Balvantbhai Makadiya, son of Shri Balvantbhai Makadiya, aged about 45 years, Manager (Project Development), having my office at 349/B, Road No 04, Green City, Ranjit Sagar Road, Jamnagar, Gujarat - 361005, do hereby verify and state that the contents of the aforesaid affidavit, is true to the best of my knowledge, information and belief.

Verified at Ahmedabad on this 13<sup>th</sup> day of December 2025.

IDENTIFIED BY ME  
*[Signature]*  
ADVOCATE

*[Signature]*

DEPONENT



Solemnly Affirmed & Signed Before Me  
*[Signature]*  
YOGENDRA S. RAJPUT  
NOTARY PUBLIC  
GOVT OF INDIA  
(MY COMMISSION EXPIRES ON 01-24-02-2028)  
Off: FF-10, New York Tower-B, Opp. Muktidham Bazar, Thaltej, Ahmedabad. (M)97243 08070

NOTED & REGISTERED  
Sr. No. U/987/2025

# TRINETHRA WIND AND HYDRO POWER PRIVATE LIMITED

CIN: U40108MH2008PTC350262

Email ID: info@continuumenergy.in

## AUTHORITY LETTER

### TO WHOMSOEVER IT MAY CONCERN

We, Trinethra Wind and Hydro Power Private Limited (the "Company"), a Company incorporated under the Companies Act, 1956 and having CIN: U40108MH2008PTC350262 and having its Registered Office at 402 & 404, Delphi, C Wing, Hiranandani Business Park, Orchard Avenue, Powai, Mumbai – 400076, Maharashtra, India, hereby authorize Mr. Vipul Balvantbhai Makadiya, Manager-Project Development of the Company to appoint lawyer, prepare, sign and submit a petition, application, affidavit, reply, vakalatnamas and other necessary documents before the Hon'ble National Green Tribunal, Western Zone Bench at Pune in Irfan Shermamad Bloch & Others. v/s Union of India & Others (original application no. 147 of 2023) and to represent the Company before the Hon'ble National Green Tribunal and to do all such acts, deeds and things as they may think necessary or desirable to give effect to the above on behalf of the Company.

The above authority is being given by virtue of resolution passed by the Board of Directors of the Company on February 27, 2025.

For Trinethra Wind and Hydro Power Private Limited

*M. Malviya*  
 Mahendra Malviya  
 Director  
 DIN: 10780178



Date: June 23, 2025  
 Place: Mumbai

Specimen signature of Mr. Vipul Balvantbhai Makadiya is attested below: -

*Vipul*  
 Vipul Balvantbhai Makadiya

CONTINUUM

**RENEWABLES TRINETHRA PRIVATE LIMITED**

CIN: U40300MH2019PTC326723

Email ID: info@continuumenergy.in

**AUTHORITY LETTER****TO WHOMSOEVER IT MAY CONCERN**

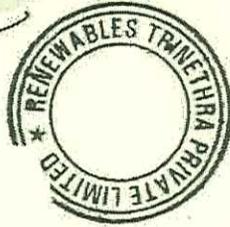
We, Renewables Trinethra Private Limited (the "Company"), a Company incorporated under the Companies Act, 2013 and having CIN: U40300MH2019PTC326723 and having its Registered Office at 402 & 404, Delphi, C Wing, Hiranandani Business Park, Orchard Avenue, Powai, Mumbai City 400076, Maharashtra India, hereby authorize Mr. Vipul Balvantbhai Makadiya, Manager-Project Development of Trinethra Wind and Hydro Power Private Limited ("TWHPPPL"), an affiliate of the Company, to appoint lawyer, prepare, sign and submit a petition, application, affidavit, reply, vakalatnamas and other necessary documents before the Hon'ble National Green Tribunal, Western Zone Bench at Pune in Irfan Shermamad Bloch & Others. v/s Union of India & Others (original application no. 147 of 2023) and to represent the Company before the Hon'ble National Green Tribunal and to do all such acts, deeds and things as they may think necessary or desirable to give effect to the above on behalf of the Company.

The above authority is being given by virtue of resolution passed by the Board of Directors of the Company on February 27, 2025.

For Renewables Trinethra Private Limited

*H. Malviya*

**Mahendra Malviya**  
**Director**  
**DIN: 10780178**



**Date: June 23, 2025**

**Place: Mumbai**

Specimen signature of Mr. Vipul Balvantbhai Makadiya is attested below: -

*Vipul Balvantbhai Makadiya*

**Vipul Balvantbhai Makadiya**

14

**F.No.11-8/2017-IA.III**

Government of India  
Ministry of Environment, Forest and Climate Change  
(IA-III Section)

Indira Prayavaran Bhawan,  
Jor Bagh Road, New Delhi-110003  
Dated: 12 July, 2017

To,

M/s K. P. Energy Ltd.  
A-1/2, Firdous Tower,  
New Rander Road, Adajan Patia  
Surat-395001, Gujarat

**Sub: CRZ Clearance for installation of 19 wind mills at villages Katpar, Gadhada, Doliya, Khared, Gujarada and Naip, in Taluka Mahuva, in District Bhavnagar, in Gujarat – reg.**

Sir,

This has reference to your proposal forwarded by the Member Secretary, Gujarat Coastal Zone Management Authority (GCZMA) vide their letter ENV-10-2016-69-E(T CELL) dated 01.02.2017, for grant of CRZ Clearance in terms of the provisions of the Coastal Regulation Zone (CRZ) Notification, 2011 issued under the Environment (Protection) Act, 1986.

2. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for Infrastructure Development, Coastal Regulation Zone, Building/Construction and Miscellaneous projects, in its 168<sup>th</sup> meetings held on 17.03.2017. The details of the project, as per the documents submitted by you and as informed during the above said EAC meeting are noted as under:

- (i) The project is located at villages of Katpar, Gadhada, Doliya, Khared, Gujarada and Naip of Taluka Mahuva in District Bhavnagar.
- (ii) The wind farm infrastructure of Suzlon make S97\_120 2100KW 34 nos. are proposed to be developed in the coast line of Mahuva, Bhavnagar and will have an aggregate capacity of ~70MW.
- (iii) The project will be connected with State Transmission Utility GETCO at 66kv through a wind farm pooling substation at village Vaghnagar (about 5 kms from sea-coast).
- (iv) Revenue land has been allotted as per the wind farm policy on long term lease by the District Collector, Bhavnagar and comprises of 1 hectare each for each wind farm location in 10 villages of Mahuva Taluka. These locations are handed over by revenue authorities and are allotted on foot-print basis and connecting roads/line routes using revenue lands is provided in the allotment orders. Necessary land revenue and lease rentals have been paid from time to time as per the regulations.
- (v) 19 wind farm locations fall within CRZ-III of the CRZ Notification, 2011.
- (vi) CRZ map in scale of 1:4000 have been prepared by Institute of Remote Sensing, Anna University, Chennai.

*30/7*

- (vii) The Gujarat Coastal Zone Management Authority has recommended the project for CRZ Clearance vide their letter No. ENV-10-2016-69-E(T CELL) dated 01.02.2017.
- (viii) Wind energy being clean energy projects, are exempted from the Environmental Impact Assessment (EIA) notification-2006.
- (ix) Proposed wind mills will be installed at each location upon development of suitable access network on existing tracks. Power will be carried by overhead lines which are specially designed to mitigate any bird mortality through 2m inter conductor distance, fixing of spike guards on channels, insulated line jumpers as well as bird reflectors & balloons.
- (x) Technical Details of the Project are as under:

Items	Description
Total Wind Turbines	34 nos
Wind turbines in the CRZ	19 nos
Wind Turbine type proposed	Suzlon-Model-S97_120
Inter Turbine distance	~450 mtrs
Land type	Mainly Govt. Revenue land on lease
Wind turbine capacity	2.1 MW
Schedule of commissioning	2017-18
Average wind speed	7 m/s

- (xi) Project Components:

Wind Turbine:

Item	Description
Wind Turbine type	Suzlon-Model-S97_120
Technology type	Asynchronous 3 phase induction generator with slip rings operated with rotor circuit invertors system (DFIG)
Wind turbine capacity	2.1 MW
Frequency	50/60 Hz
Total height	120 metres
Hub height	120 metres
Radius	47.5
Turbine Concept	Horizontal Axis Wind Turbine with DFIG
Direction of rotation	Clockwise (viewing from front side)
Swept area	7386 m <sup>2</sup>
Rotation speed	15.46 rpm at Rated Power
Installation	On Hybrid Tower Structure (Lattice + Tubular Tower)

- (xii) Cost of the project is Rs.26 Cr on Balance of Plant infrastructure.

*3/2/17*

(xiii) Neither water is used in process nor air is polluted in power generation through wind mills hence waste management is not envisaged (As Wind mill Projects are good initiative for Clean & Green Renewable Energy Generation).

3. Based on the deliberations held and information provided by the project proponent, the Committee recommended the proposal for CRZ clearance for installation of 19 wind mills at villages Katpar, Gadhada, Doliya, Khared, Gujarada and Naip, in Taluka Mahuva, in District Bhavnagar, in Gujarat, subject to the following specific conditions:

**A. SPECIFIC CONDITIONS:**

- i) The terms and conditions stipulated by the GCZMA in their letter No.CRZ ENV-10-2016-69-E(T CELL) dated 01.02.2017, shall be strictly complied with and the status of implementation shall be submitted to all concerned agencies including regional office of the Ministry of Environment, Forest and Climate Change.
- ii) The project/activity shall be carried out strictly be in accordance with the provisions of CRZ Notification, 2011, and shall not render the coastal ecology of the area including flora and fauna at its original state after completion of the project.
- iii) A 2% of the cost of the project shall be apportioned for environment protection and conservation measures, to be spent by the project proponent towards fulfilling its Corporate Environmental Responsibility (CER) during the currency of the project. Proper record and account of measures taken should be maintained and should also be submitted to the CZMA every six months.
- iv) Project proponent shall prepare/develop bird movement maps between various habitat use areas from a reputed institute. A specific bird conservation programme shall be formulated if necessary based on the study, in a time bound manner.
- v) As part of CSR activity, the project proponent shall formulate schemes identified based on need based assessment and implemented in select villages in the project area in consultation with the village Panchayat and the District Administration. Company shall provide separate budget for community development activities and income generating programmes.
- vi) Well designed acoustic enclosures for the DG sets used during installations of wind mills, shall be used such that the DG Sets achieves the desirable insertion loss viz. 25 dB(A) or is in conformity with the rules for DG sets notified under EPA, 1986.

*2/11/17*

17

- vii) The project proponent shall ensure that the blades of the windmills are painted either in orange or red colour as per International Standards to prevent bird hit.
- viii) The project proponent shall monitor wind turbine particularly located in Katpar village for bird and bat mortality during the post construction in operation phase for two continuous years for determining the scale of impacts on birds and bats. In the event there are significant bird and bat mortality, mitigation measures shall be taken including curtailment or cut off the generation of power during certain identified period during which maximum impact occurs. A report in this regard shall be submitted to PCCF(WL) and the regional office of the Ministry.
- ix) A Disaster Management Plan to meet with any eventualities that may arise during construction and /or operation phase shall be prepared and implemented.

**B. GENERAL CONDITIONS:**

- i) Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.
- ii) Full support shall be extended to the officers of this Ministry/Regional Office by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.
- iii) The Ministry of Environment, Forest & Climate Change or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
- iv) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with to the satisfaction of the Ministry.
- v) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry.
- vi) The project proponents shall inform the Regional Office of the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- vii) A copy of the CRZ Clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The Clearance letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/Tehsildar's Office for 30 days.

*2017*

4. The above stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 2006, including the amendments and rules made thereafter, as applicable.
5. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, and clearances under the Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable, by project proponents from the respective competent authorities.
6. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest & Climate Change at <http://www.envfor.nic.in>. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bhopal.
7. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
8. This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
9. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
10. The project proponent shall upload the status of compliance of the stipulated condition for CRZ clearance, including results of monitored data on their website and shall update the same periodically. These reports shall also be submitted to the Regional Office of MoEFCC, the respective Zonal Office of CPCB and the SPCB on a six monthly basis, including the environmental statement for each financial year ending 31<sup>st</sup> March, as per form V.

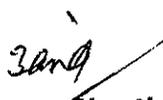
  
(Arvind Kumar Nautiyal)  
Director

Copy to:

1. The Secretary, Department of Forests & Environment, Block 14, 8<sup>th</sup> floor, Sachivalaya, Gandhinagar - 382 010, Gujarat.

19

2. The Chairman, (Environment) & Additional Secretary Department of Forest and Environment Gujarat Coastal Zone Management Authority Government of Gujarat Block No.14/8<sup>th</sup> Floor, New Sachivalaya Sector-10A, Gandhinagar
3. The Chairman, CPCB, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110032
4. The Member Secretary, Gujarat Pollution Control Board, Paryavarana Bhawan Sector-10A, Gandhinagar-382010
5. The APCCF (C), MoEF&CC Regional Office (WZ),E-5, KendriyaParyavaran Bhawan, E-5 Arera Colony, Link Road-3,Ravishankar Nagar, Bhopal - 462016
6. Guard File.
7. Monitoring Cell.

  
(Arvind Kumar Nautiyal)  
Director

**MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE**

**NOTIFICATION**

New Delhi, the 28th December, 2017

**S.O. 4108(E).**—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O.72 (E), dated the 10<sup>th</sup> January, 2017 inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the draft notification were made available to the public on the 10<sup>th</sup> January, 2017;

AND WHEREAS, objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

AND WHEREAS, the Rampara Wildlife Sanctuary spread over an area of 15.01 square kilometres is situated between latitude 22 31' 82" N and 22 34'88" N and between 70 55'54" E and 70 58'59" E longitude in Morbi district with the headquarters at Wankaner in the State of Gujarat and is one of the richest and compact bio-diversity patches with a total 270 species of plants which include 52 species of trees, 39 species of shrubs, 41 species of climbers, 97 species of herbs and 41 grasses and it is covered on all sides by very good quality teak forest, and the said Sanctuary is a home to Amphibians such as Frogs, Toads, Flap-shell Turtle and Star tortoise and the study carried out by the Gujarat Ecological Education and Research (GEER) foundation in the year 1998 has recorded 10 families, 16 genera and 21 species of spiders in the Sanctuary, 15 species of reptiles, 93 species of birds and 16 species of mammals; *Phoenix sylvestries* is the important threatened species found in the said Sanctuary and in the International Union for Conservation of Nature (IUCN) redlist category, *Saccharum bengalense*, *Anogeissus latifolia*, *Commiphora wightii* and *Viola cinerea* are the rare species while *Sterculia urens* and *Flacourtia indica* are the threatened species;

AND WHEREAS, the Rampara Wildlife Sanctuary includes Wolf, Chinkara, Hyana, Jackal, Jungle Cat, Fox, Porcupine, Wild boar, Blue bull, Hare, etc. as the major faunal species along with many rare and endangered species of flora;

AND WHEREAS, it is necessary to conserve and protect the area the extent and boundaries of which is specified in paragraph 1 of this notification around the protected area of Rampara Wildlife Sanctuary as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

AND WHEREAS, formerly this area was a sea-coast and marshy revenue waste land of villages Rampara Wildlife Sanctuary of Morbi district and to prevent salinity ingress and to reclaim the land, the erstwhile Sant Kabir State and subsequently the Government of Gujarat constructed a reclamation bund along the coast, which made a remarkable change and improvement in the situation that prevailed in the past as large pond of sweet water has emerged and this supports a variety of natural aquatic vegetation which in turn supports numerous migratory and resident birds in this area and it is also suitable for their roosting and nesting ;

AND WHEREAS, the wetland eco-system of Rampara Wildlife Sanctuary is a wintering ground for migratory waterfowls from Palaeartic region and serves as an important wintering and breeding ground for many species of wetland birds, and an uncommon breeder in India, Great crested grebe, (*Podiceps cristatus*), is reported breeding in this sanctuary ;

AND WHEREAS, Rampara Wildlife Sanctuary reclamation bund was constructed by the Princely State of Sant Kabir and Government of Maharashtra in 1956 and on realising the importance of the area for the vivid and numerous migratory as well as resident birds, the Government of Gujarat declared this area as Bird Sanctuary vide Government notifications No. AKH-81-WLP-1081-102123/P-2 dated the 27<sup>th</sup> May, 1981 and AKH-209/82-WLP/1081/102123-V-2, dated the 6<sup>th</sup> November, 1982;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of which are specified in paragraph 1 of this notification, around the protected area of Rampara Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view by habitat management aiming at improving and preserving the genetic resources of above protected area, reintroduction and rehabilitation of local species, promotion of environmental education and ecological research and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

**NOW THEREFORE**, in exercise of the powers conferred by sub-section(1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3)

of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent varying between 0.17kilometer and 4.25 kilometers around the boundary of Rampara Wildlife Sanctuary in the State of Gujarat as the Rampara Wildlife Sanctuary Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone) details of which are as under, namely:-

**1. Extent and boundaries of Eco-sensitive Zone.-** (1) The area of the Eco-sensitive Zone is 31.08 square kilometers and the minimum and maximum extent of the Eco-sensitive Zone is 0.17 kilometer and 4.25 kilometers respectively surrounding the protected area of the Rampara Wildlife Sanctuary.

(2) The map of the Eco-sensitive Zone along with boundary details and latitudes and longitudes is appended as **Annexure-I**

(3) The Geo-coordinates of Rampara Wildlife Sanctuary and its Eco-sensitive Zone is given in **Annexure-II**.

(4) The list of villages falling within the Eco-sensitive Zone is appended as **Annexure-III**.

**2. Zonal Master Plan for Eco-sensitive Zone.-** (1) The State Government shall, for the purpose of the Eco-sensitive Zone, prepare a Zonal Master Plan, within a period of two years from the date of publication of the this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

(2) The Zonal Master Plan shall be approved by the Competent Authority in the State Government.

(3) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(4) The Zonal Master Plan shall be prepared in consultation with the following State Departments, for integrating the ecological and environmental considerations into the said plan, namely:-

- (i) Environment;
- (ii) Forest and Wildlife;
- (iii) Agriculture;
- (iv) Revenue;
- (v) Urban Development;
- (vi) Tourism;
- (vii) Rural Development;
- (viii) Irrigation and Flood Control;
- (ix) Municipal ;
- (x) Panchayati Raj ; and
- (xi) Public Works Department.

(5) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(6) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that needs attention.

(7) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(8) The Zonal Master Plan shall regulate development in Eco-sensitive Zone so as to ensure eco-friendly development and livelihood security of local communities.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of the this notification.

**3. Measures to be taken by State Government.-**The State Government shall take the following measures for giving effect to the provisions of this final notification, namely:-

(1) **Landuse.-** Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential complex or industrial activities :

Provided that the conversion of agricultural and other lands, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Governments to meet the residential needs of the local residents, and for activity such as-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities and given in paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) **Natural springs.-**The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism -** (a) All new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The activities of tourism shall be regulated as under, namely:-

(i) no new construction of hotels and resorts shall be allowed within one kilometer from the boundary of the Rampara Wildlife Sanctuary or upto the extent of the Eco-sensitive Zone whichever is nearer: Provided that beyond the distance of one kilometer from the boundary of the said Sanctuary till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within the Eco-sensitive Zone area.

(4) **Natural heritage.-** All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation within six months from the date of publication of this notification in the Official Gazette and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.-** Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their

conservation shall be prepared within six months from the date of publication of this notification in the official Gazette and such plan shall form part of the Zonal Master Plan.

(6) **Noise pollution.**- Prevention and control of noise pollution in the Eco-sensitive Zone shall be carried out in accordance with the Noise Pollution (Regulation And Control) Rules, 2000 under the Environment (Protection) Act, 1986.

(7) **Air pollution.**- Prevention and control of air pollution in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made thereunder.

(8) **Discharge of effluents.**- Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the water (Prevention control of pollution ) Act, 1974 (6 of 1974) and the rules made thereunder.

(9) **Solid wastes.** - Disposal and Management of solid wastes shall be as under:-

(a) The solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016 and published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone.

(b) Safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.

(10) **Bio-medical waste.**- Bio medical waste management shall be as under:

(a) The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide Notification number GSR 343 (E), dated the 28th March, 2016, as amended from time to time.

(b) Safe and Environmentally Sound Management (ESM) of Bio-medical wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.

(11) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(12) **Vehicular pollution.**-Prevention and control of vehicular pollution in the Eco-sensitive Zone shall be carried out in accordance with applicable laws and effort shall be made for use of cleaner fuel for example CNG, etc.

(13) **Plastic waste management:**- The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.

(14) **Construction and demolition waste management:**- The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

(15) **E-waste.** The e- waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

(16) **Industrial units.**- (i) No new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be permitted within Eco-sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless otherwise specified in the this notification.

(17) **Protection of hill slopes.**- The protection of hill slopes shall be as under:-

(a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;

(b) no construction on existing steep hill slopes or slopes with a high degree of erosion shall be permitted.

**4. Prohibited, Regulated and Promoted Activities.**- All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder, and be regulated in the manner specified in the Table below; namely:-

TABLE

S.No.	Activity	Remarks
(1)	(2)	(3)
<b>Prohibited activities</b>		
1.	Commercial mining, stone quarrying and crushing units.	(a) New mining (minor and major minerals), stone quarrying and crushing units shall be prohibited except for the domestic needs of <i>bona fide</i> local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing for personal consumption. (b) The mining operations shall strictly be in accordance with the orders of the Hon'ble Supreme Court dated the 4 <sup>th</sup> August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. Union of India in Writ Petition (Civil) No.202 of 1995 and order of the Hon'ble Supreme Court dated the 21 <sup>st</sup> April, 2014 in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.435 of 2012.
2.	Setting up of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
4.	Setting up of industries causing water or air or soil or noise pollution.	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted.
5.	Establishment of major thermal and hydro-electric projects.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
7.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
8.	Use of polythene bags.	Prohibited (except as otherwise provided) as per applicable laws.
9.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.
<b>Regulated activities</b>		
10.	Establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometre of the boundary of the protected area or the boundary of the Eco-sensitive Zone whichever is nearer except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities: Provided that, beyond one kilometre and upto the extent of the Eco-sensitive Zone, all new tourism activities or expansion of existing activities shall be in conformity with the Tourism Master Plan.
11.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one kilometre from the boundary of protected area or of the Eco-sensitive Zone whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their residential use including the activities listed in sub-paragraph (1) of paragraph 3: (b) The construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent

		authority as per the applicable rules and regulations, if any. (c) Beyond one kilometre upto the extent of Eco-sensitive Zone, construction for <i>bone fide</i> local needs shall be permitted and other construction activities shall be regulated as per the Zonal Master Plan.
12.	Discharge of treated effluents and solid waste in natural water bodies or land area.	Regulated under applicable laws.
13.	Air and vehicular pollution.	Regulated under applicable laws.
14.	Introduction of exotic species.	Regulated under applicable laws.
15.	Extraction of ground water.	Regulated under applicable laws.
16.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government; (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Acts and the rules made thereunder; (c) In case of Reserve Forests and Protected Forests, the Working Plan prescriptions shall be followed.
17.	Erection of electric cables.	Regulated under applicable laws.
18.	Commercial water resources including ground water harvesting.	(a) The extraction of surface water and ground water shall be permitted only for <i>bona fide</i> agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted shall require prior written permission from the concerned regulatory authority.  (c) No sale of surface water or ground water shall be permitted.  (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
19.	Undertaking activities related to tourism like over-flying the protected area by aircraft, hot-air balloons.	Regulated under applicable laws.
20.	Installation of electric lines.	Regulated under applicable laws; (underground cabling shall be promoted).
21.	Widening and strengthening of existing roads.	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
22.	Fencing of existing premises of hotels and lodges.	Regulated under applicable laws; (In order to allow free movement of wildlife, hotels or other commercial establishments within the Eco-sensitive Zone shall not fence their properties with barbed wire and no fence shall be higher than one meter and any existing fence not complying with this stipulation shall be modified as per the time lines mentioned in the Zonal Master Plan).
23.	Drastic change of agriculture systems.	Regulated under applicable laws.
24.	Movement of vehicular traffic at night.	Regulated under applicable laws.
25.	Sign boards and hoardings.	Regulated under applicable laws.
26.	Small scale industries not causing pollution.	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the

		Eco-sensitive Zone, and which do not cause any adverse impact on environment shall be permitted.
27.	Collection of non-timber forest products.	Regulated under applicable laws.
28.	Trekking and camping.	Regulated under applicable laws.
29.	Protection of hill slopes and river banks.	No construction activity unless otherwise permitted under the Zonal Master Plan shall be undertaken on the hill with slopes more than 1 to 10 degree and also upto 100 meters from the banks of any river or natural nallah.
30.	Solid waste management.	Regulated under applicable laws.
31.	Eco-tourism.	Regulated under applicable laws.
<b>Promoted activities</b>		
32.	Ongoing agriculture practices, plantation and other forestry activity.	Shall be actively promoted.
33.	Organic farming.	Shall be actively promoted.
34.	Adoption of green technology for all activities.	Shall be actively promoted.
35.	Cottage industries including village artisans.	Shall be actively promoted.
36.	Rain water harvesting.	Shall be actively promoted.
37.	Use of renewable energy sources.	Shall be actively promoted.
38.	Plantation and other forestry activity.	Shall be actively promoted.
39.	Agro forestry.	Shall be actively promoted.
40.	Restoration of degraded land/ forests/ habitat.	Shall be actively promoted.
41.	Skill development.	Shall be actively promoted.
42.	Environment awareness.	Shall be actively promoted.

**5. Monitoring Committee.-** The Central Government within three months of this Notification, constitutes a Monitoring Committee, for effective monitoring of the provisions of the final notification, comprising of the following, namely:-

1.	Collector, Morbi District	Chairman
2.	A representative of the Ministry of Environment, Forests and Climate Change, Government of India	Member
3.	One representative of Non-governmental Organisations working in the field of environment to be nominated by the Ministry of Environment, Forest and Climate Change Government of India	Member
4.	Regional Officer, Gujarat State Pollution Control Board, Morbi	Member

27

5.	Executive Engineer of Public Works Department, Chandauli	Member
6.	Expert Ecology	Member
7.	Expert Biodiversity	Member
8.	Senior Town Planner of the area	Member
9.	A representative of the Department of Forests and Environment, Government of Gujarat	Member
10.	One expert in the area of ecology and environment to be nominated by the Ministry of Environment, Forest and Climate Change, Government of India	Member
11.	Deputy Conservator of Forests (In Charge of the Sanctuary), Rajkot	Member Secretary.

**6. Terms of reference:**

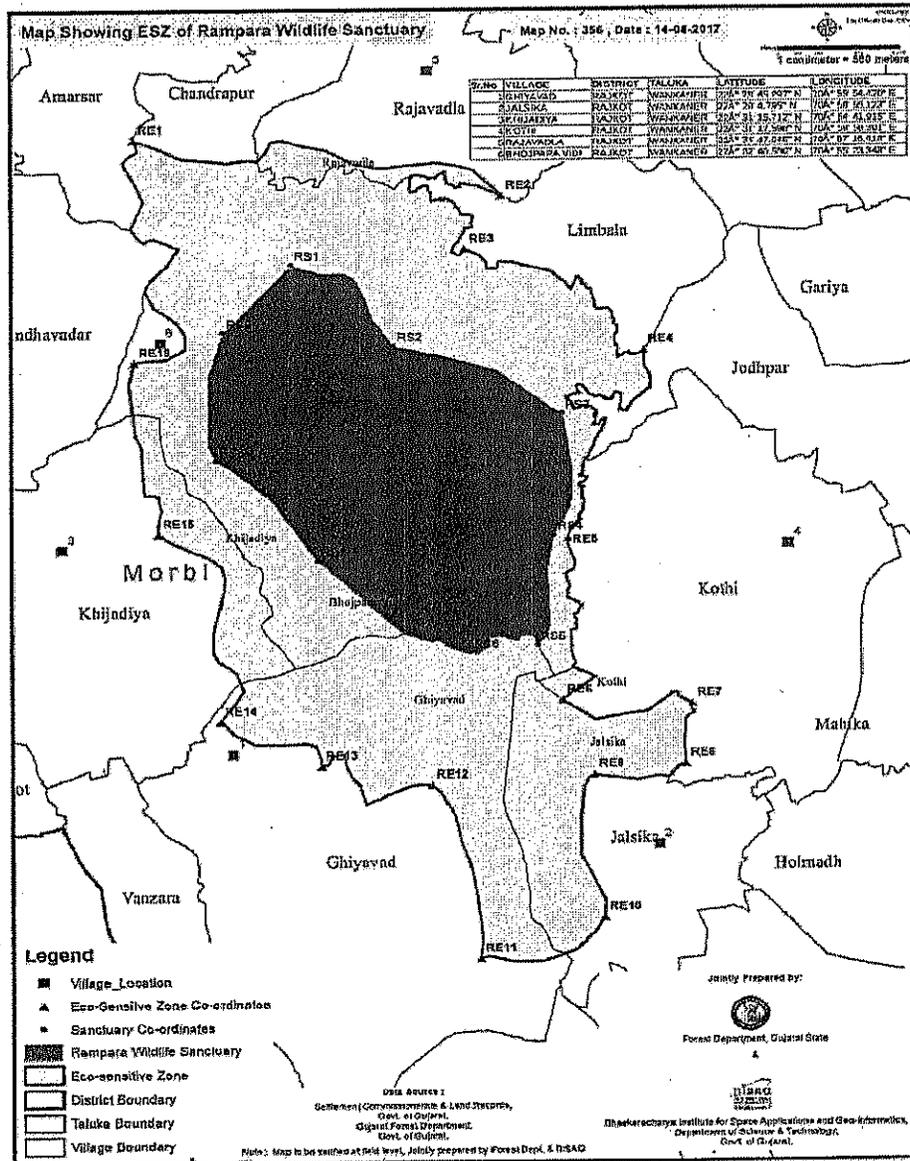
- (1) The Monitoring Committee shall monitor the compliance of the provisions of the final Notification.
  - (2) The tenure of the Monitoring committee is for three (3) years or till the Constitution of the new Committee by the State Government.
  - (3) The first Monitoring Committee shall be constituted within three months from the date of publication of this Notification.
  - (4) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.
  - (5) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.
  - (6) The Member Secretary of the Monitoring Committee or the concerned Collector (s) or the concerned park Deputy Conservator of Forests shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of the this notification.
  - (7) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
  - (8) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31<sup>st</sup> March of every year by the 30<sup>th</sup> June of that year to the Chief Wildlife Warden of the State as per pro- forma appended at Annexure-IV.
  - (9) The Central Government in the Ministry of Environment, Forests and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
7. Additional measures.- The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
8. Supreme Court, etc. Orders.- The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or the National Green Tribunal.

[F. No. 25/31/2016-ESZ-RE]  
LALIT KAPUR, Scientist 'G'

28

**ANNEXURE-I**

**MAP OF ECO-SENSITIVE ZONE OF THE PROTECTED AREA ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS ON SURVEY OF INDIA (SOI) TOPOSHEET**



## ANNEXURE-II

TABLE A: Latitude-Longitude of Prominent Locations along the boundary of the Protected Area shown on Map

## A. Boundary description of Rampara Wildlife Sanctuary along with the Co-ordinates

Rampara Sanctuary Co-ordinates			
Sr. No.	Code	Longitude	Latitude
1.	RS1	70°56'18.915" E	22°33'21.184"N
2.	RS2	70°57'2.550" E	22°32'45.142"N
3.	RS3	70°58'13.921" E	22°32'15.232"N
4.	RS4	70°58'10.886"E	22°31'21800"N
5.	R55	70°58'3.505"E	22°30'33.339"N
6.	RS6	70°57'35.178"E	22°30'29.935"N
7.	RS7	70°56'30.267"E	22°3'1'10.716"N
8.	RS8	70°55'47.100"E	22°31'55.181"N
9.	RS9	70°55'50.051"E	22°32'51.189"N

## B. Boundary description of Eco-sensitive Zone of Rampara Sanctuary along with Co-ordinates

Rampara Sanctuary Eco-sensitive Zone Co-ordinates			
Sr. No.	Code	Longitude	Latitude
1.	RE1	70°55'11.741" E	22°34'16.811"N
2.	RE 2	70°57'48.113" E	22°33'51.861"N
3.	RE3	70°57'32.427" E	22°33'28.343"N
4.	RE4	70°58'48.507" E	22°32'43.360"N
5.	RE5	70°58'16.570" E	22°31'20.532"N
6.	RE6	70°58'14.034" E	22°30'8.955"N
7.	RE7	70°59'9.262" E	22°30'7.200"N
8.	RE8	70°59'6.3967" E	22°29'40.672"N
9.	RE9	70°58'27.467" E	22°29'32.123"N
10.	RE10	70°58'31.895" E	22°28'32.917"N
11.	RE11	70°57'39.467" E	22°28'14.877"N
12.	RE12	70°57'18.710" E	22°29'31.771"N
13.	RE13	70°56'31.842" E	22°29'40.086"N

14.	RE14	70°55'49.116" E	22°29'59.865"N
15.	RE15	70°55'22.641" E	22°31'22.918"N
16.	RE16	70°55'12.218" E	22°32'38.240"N

## ANNEXURE-III

## List of villages falling within the Eco-sensitive zone of Rampara Wildlife along with geo-coordinates

Sr. No.	VILLAGE	DISTRICT	TALUKA	LATITUDE	LONGITUDE
1.	GHIYAVAD	RAJKOT	WANKANER	22°29'45.297" N	70°55'54.420" E
2.	JALSIKA	RAJKOT	WANKANER	22°29'4.795" N	70°58'55.123" E
3.	KHIJADIYA	RAJKOT	WANKANER	22°31'15.712" N	70°54'41.915" E
4.	KOTHI	RAJKOT	WANKANER	22°31'17.598" N	70°59'50.301" E
5.	RAJAVADLA	RAJKOT	WANKANER	22°34'47.046" N	70°57'16.618" E
6.	BHOJPARA VIDI	RAJKOT	WANKANER	22°32'46.580" N	70°55'23.348" E

## Annexure -IV

## Performa of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-

1. Number and date of meetings.
2. Minutes of the meetings: Mention main noteworthy points. Attach minutes of the meeting as separate Annexure.
3. Status of preparation of Zonal Master Plan including Tourism Master Plan
4. Summary of cases dealt for rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure.
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure.
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.